

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Srinagar, the 25th June, 2018

SRO 203.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Inderjeet Singh Parihar, KAS, Assistant Commissioner (Revenue) Kishtwar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Kishtwar, Bunjwah, Drabshalla and Nagseni of District Kishtwar.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: -25 -06- 2018

o: - Rev/LB/29/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kishtwar.
6. Director, Archives, Archaeology & Museums, J&K Srinagar.
7. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
8. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
9. I/C Website.Revenue Department.
10. Notification / Stock file.

(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department